

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4568

ANSWERED ON:23.08.2001

REGULATORY AUTHORITY FOR GAS PIPELINES

BHUMA NAGI REDDY;CHELLAMELLA SUGUNA KUMARI;T.M. SELVAGANAPATHI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government of Gujarat proposes to set up a regulatory authority for gas pipelines;
- (b) if so, the reaction of the Union Government in regard to inter-State pipelines for carrying gas across the country; and
- (c) the steps taken to apprise the Government of Gujarat about the Central authority in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) Yes, Sir. The Government of Gujarat has enacted the Gujarat Gas (Regulation of Transmission, Supply and Distribution) Act, 2001 on April 28,2001 to establish Gujarat Gas Regulatory Authority to regulate laying of the gas pipelines in the State.

(b) & (c) The Government of India have expressed its opinion against the move of the Government of Gujarat. It is proposed to make a Presidential reference under Article 143 of the Constitution to the Supreme Court of India to advise on the consequential constitutional/legal implications in the matter. It is also proposed to bring in National Gas Regulatory Board through Central legislation to regulate natural gas/liquefied natural gas (LNG) matters.